

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

2. C.P. (IB)/273(MB)2024

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 17.04.2024**

**NAME OF THE PARTIES:- Nexg Platforms Private Limited**  
**V/s**  
**Tubelight Communications Limited**

**Section: 9 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

Counsel, Tasneem Khatau appeared for the Operational Creditor through VC. None present for the Corporate Debtor. **Registry is directed** to issue notice to the Corporate Debtor intimating the next date of hearing and file track consignment report at least two days before the next date of hearing. In addition to Court Notice, Operational Creditor is also directed to issue notice to the Corporate Debtor intimating the next date of hearing by all available means (i.e. Speed Post, Email, etc.) and file affidavit of service enclosing therewith notice and proof of service of notice at least two days before the next date of hearing. Further, Corporate Debtor is directed to file reply, if any, by serving an advance copy on the other side at least two days before the next date of hearing. List this matter on **07.06.2024**.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

*ANKIT*

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**